

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3836
ANSWERED ON:04.09.2012
TELEPHONE SERVICE FOR PRISONERS
Gandhi Shri Feroze Varun

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is taking any steps to emulate the telephone service for prisoners at Tihar Jail, in the rest of prisons across the country in order to curb the illegal use of mobile phones in prisons; and

(b) if so, the details thereof, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (b): "Prisons" is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution, and Prison Administration is primarily the responsibility of the State Governments. However a comprehensive advisory dated 17th July 2009 has been issued by the Government on "Prison Administration", which has recommended the provision of telephone facilities in some selected prisons of the country on a trial basis to the States/UTs. The inmates may use this facility in the presence of a jail staff.